

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/142/(ND)/2017

IN THE MATTER OF:

Shekhar Resorts Ltd.

.....PETITIONER

SECTION :

Under Section 441 (92)

Order delivered on 25.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op.Creditor

: -

For the Respondent

: -

For the R.D. (North)

: Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Learned representative for the ROC is also present. Ld. Counsel for the petitioner states that a criminal complaint before the Court of Ld. Additional Chief Metropolitan Magistrate, Tis Hazari, Delhi against the petitioner company by ROC, NCT of Delhi & Haryana and the same is pending disposal.

The petitioner is directed to serve a copy of the application along with annexures to the ROC, NCT, Delhi & Haryana within a period of two weeks. ROC will file its response/report within a period of two weeks thereafter.

Post the matter to 27.9.2017 .

25.8.2017
Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)